

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 03

Service Tax Appeal No. 85653 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/200/18-19/1728 dated 24.10.2018 passed by Commissioner of GST & Central Excise (Appeals), Nagpur)

**M/s Bilt Graphic Paper Products
Ltd.**

Ballarpur Paper Mills,
Ballarpur, District – Chandrapur,
Maharashtra

.....Appellant

VERSUS

**Commissioner of Central
Excise & Service Tax, Nagpur**

P.O. Box 81, Telangkhedi Road,
Civil Lines, Nagpur - 440001

.....Respondent

Appearance:

Ms. Ashwini Sharma, Dy. General Manager for the Appellant

Shri S.K. Hattangadi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87003 / 2021

Date of Hearing: 20.10.2021

Date of Decision: 20.10.2021

Per : BENCH

Learned Authorized Representative of Company (DGM) submits that the matter has been settled under SVLDRS and he seeks withdrawal of this appeal. As requested the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**